

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1096 OF 2017 IN
APPEAL NO. 388 OF 2017 &
IA NO. 1103 OF 2017

Dated: 13th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Venkat Energy and Power Private Ltd.	Vs.	...	Appellant(s)
Bangalore Electricity Supply Company Ltd. & Ors.		...	Respondent(s)

Counsel for the Appellant (s) : Ms. Kiran Suri, Sr. Adv
Mr. S.J. Amith
Mr. Purvash Buttan
Ms. Apurva Upmanyu

Counsel for the Respondent(s) : --

ORDER
(IA No. 1096 of 2017)
For Urgent Listing

The learned senior counsel, Ms. Kiran Suri, appearing for the Appellant submitted that there is urgency in the matter and, therefore, her request for urgent listing of this matter may kindly be considered. In the light of the statement made and urgency shown in the accompanying affidavit along with application, the same may kindly be accepted and IA, being IA No. 1096 of 2017, may be allowed and post this matter for consideration on 02.01.2018.

Submission made by the learned senior counsel appearing for the Appellant, at supra, place on record.

In the light of the submission made by the learned senior counsel appearing for the Appellant and reasoning assigned in the accompanying affidavit along with application for urgent listing the case is accepted and IA, being IA No. 1096 of 2017, is allowed.

APPEAL NO. 388 OF 2017 &
IA NO. 1103 OF 2017

Post this matter for hearing on 02.01.2018, as requested.

(S.D. Dubey)
Technical Member
js/vt

(Justice N.K. Patil)
Judicial Member